



2026:AHC:6599

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19285 of 2025

Ravi Kumar

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiva Singh, Shubham Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shiva Singh, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that one Sri Badri is working as Beldar in Public Works Department and his wife late Smt. Durga Devi was also appointed on compassionate appointment. However, she expired on 12.07.2025, the writ petitioner claims to be a biological son of their sister of Smt. Durga Devi. The writ petitioner also seeks benefit as a legal heir for compassionate appointment on the basis of a registered will. It is also contended that the writ petitioners name find in the nominee column of the deceased Though the writ petitioner had approached the respondents for considering the claim for compassionate appointment, the same has not been considered.

3. Prayer in the present petition is for considering the claim of the writ petitioner for compassionate appointment.

4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by third respondent, Executive Engineer, Public Works Department, Provincial Division, Chandauli, U.P.

5. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Executive Engineer,

Public Works Department, Provincial Division, Chandauli, U.P., by **30.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months bearing in mind the eligibility, suitability and also the issue with regard to the fact that the writ petitioner is a legal heir and also competing claims, if any.

6. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 9, 2026

Rajesh